

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 244 of 2013**

**Dated : 27<sup>th</sup> October, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**The Tata Power Co. Ltd. ...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission ...Respondent(s)**

**Counsel for the Appellant(s):** Mr. Ramji Srinivasan, Sr. Adv.  
Ms. Poonam Verma  
Mr. Vishal Anand  
Mr. Shantanu Singh

**Counsel for the Respondent(s):** Mr. Buddy A. Ranganadhan

**ORDER**

We have heard the learned Senior Counsel for the Appellant as well as the learned counsel for the Respondent. Both the Counsel are directed to file their respective comprehensive Written Submissions within one week after serving copy on the other side.

***Judgment is Reserved.***

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**